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- (b) whether it is also a fact that the Centre lacks legal sanction to decide who should be allocated the coal blocks in the States, particularly as per the Mines and Minerals Development and Regulation Act; and
 - (c) if so, the basis on which the Centre is allocating the coal blocks?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (c) In a W.P. (Criminal) No. 120 of 2012, the Hon'ble Supreme Court of India has given order on 14.09.2012 directing Secretary, Ministry of Coal to submit counter affidavit on the following aspects:—

- (i) The details of guidelines framed by the Central Government for allocation of subject coal blocks.
- (ii) The process adopted for allocation of subject coal blocks.
- (iii) Whether the guidelines contain inbuilt mechanism to ensure that allocation does not lead to distribution of largesse unfairly in the hands of few private companies?
- (iv) Whether the guidelines strictly followed and objectives of the policy have been realized?
- (v) What were the reasons for not following the policy of competitive bidding adopted by the Government of India way back in 2004 for allocation of coal blocks?
- (vi) What steps have been taken or are proposed to be taken against the allottees who have not adhered to the terms of allotment or breached the terms thereof?

The Government has since filed the affidavit on the above issues. The case was last heard on 24th January, 2013 and the next date of hearing is 12th March, 2013.

Coal excavation by SCCL

- 624. SHRI DEVENDER GOUD T.: Will the Minister of COAL be pleased to state:
- (a) the quality and grades of coal being excavated by Singareni Collieries Company Ltd. (SCCL) in Andhra Pradesh;
- (b) the details of companies to which SCCL was supplying coal during the last five years, year-wise, company-wise and quantity-wise;

- (c) whether it is a fact that NTPC has now decided to pay coal, according to its quality;
- whether it is also a fact that SCCL would lose Rs. 300 crores due to above (d) decision; and
 - (e) if so, how SCCL is planning to go ahead in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) The command area of Singareni Collieries Company Limited (SCCL) is known as Godavari Valley Coal Field (GVCF). Only non-coking coal is available in this coal field. Based on Gross Calorific Value (GCV) SCCL produced G2, G5, G7, G9, G11, G13 and G15 grades of coal from its mines.

The details of coal supplied to different sectors during the last 5 years are given below:-

(Figs. in LT)

Sector	2007-08	2008-09	2009-10	2010-11	2011-12
APGENCO	112.12	124.78	149.76	151.88	187.27
NTPC RGM	119.47	120.49	124.35	112.00	122.21
KPCL	41.00	32.72	28.00	20.08	18.24
MAHAGENCO	25.90	21.79	22.73	20.32	23.60
Other NTPC Unit	s -	_	13.51	23.10	17.08
Total Power	298.49	299.78	338.35	327.38	368.4
Cement	54.07	53.59	66.37	66.60	51.25
Captive	20.44	23.71	23.55	33.08	26.87
Sponge	6.91	12.13	13.80	15.61	10.71
Others	38.02	54.89	50.59	57.79	56.64
Total	417.93	444.1	492.66	500.46	513.87

⁽c) to (e) SCCL coal supplies to all power utilities including National Thermal Power Corporation (NTPC), Ramagundam are governed by an agreement signed by

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both the parties which is called Fuel Supply Agreement (FSA). As per the FSA, the quality of coal which is supplied to NTPC or any other power utility is decided by Joint Sampling Protocol. The coal bills will be paid according to the quality that is arrived after "joint sampling" on day-to-day basis. The prices will be paid as per the arrived grade of coal. Therefore, SCCL losing Rs.300 crores of revenue on quality issue does not arise.

Coal scam

- SHRI RAJKUMAR DHOOT: Will the Minister of COAL be pleased to state:
- (a) the number of coal blocks scrapped, so far, by Government after coalgate scam was unearthed, with details thereof;
- whether it is a fact that Government has decided to re-allocate those coal (b) blocks to public sector NTPC;
 - (c) if so, the details thereof;
- (d) whether Government proposes to take similar decision with regard to other scrapped coal blocks; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) On the basis of the review of progress of development of the coal blocks 47 coal blocks have been de-allocated so far. Out of the 47 deallocated coal blocks, two coal blocks namely Utkal B-l and Utkal-A have been allocated again. Three coal blocks, namely, Brahmini, Chichro Pastimal and East of Damogaria (Kalyaneshwari) have been assigned to Coal India Limited. The de-allocation of five coal blocks namely, Chatti Bariatu, Chatti Bariatu South, Kerandari, Banhardih and Saharpur Jamarpani has been withdrawn.

(b) and (c) Chatti Bariatu, Chattibariatu (South) and Kerandari coal blocks allocated to NTPC were de-allocated on 14.06.2011 on the basis of recommendations of review committee meetings held on 28.01.2011 & 04.02.2011. The allocatee company and Ministry of Power have represented for cancellation of de-allocation. The matter was referred to the Review Committee, which has recommended withdrawal of de-allocation. The in-principle approval to withdraw de-allocation was conveyed to NTPC on 27.01.2012. In the meanwhile, the commencement of the Mines and Mineral (Development & Regulation) Amendment Act, 2010 as well as Auction by Competitive